# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

No. L-1/250/2019/CERC

Dated: 7.02.2023

### **NOTIFICATION**

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "the Principal Regulations") namely:

#### 1. Short Title and Commencement:

- These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023.
- (2) These regulations shall come into effect from the date as notified by the Commission.

### 2. Amendment to Regulation 2 of the Principal Regulations:

(1) Sub-clause (b) of Clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

"(b) 'Associated Transmission System' or 'ATS' shall have the same meaning as defined in GNA Regulations;"

(2) In Sub-Clause (j) of Clause (1) of Regulation 2 of the Principal Regulations, the

words "Medium Term Open Access or Long Term Open Access to ISTS" shall be substituted with the words "GNA or  $GNA_{RE}$  or T-GNA or T-GNA<sub>RE</sub> to ISTS, as may be applicable".

(3) New Sub-clauses (j-i) and (j-ii) shall be included after subclause (j) of Clause(1) of Regulation 2 of the Principal Regulations as under:

"(j-i) **'Drawee DIC'** shall mean the DICs which draw power through ISTS but shall not include the ESS for the purpose of sharing of transmission charges under Regulations 5 to 8 of these Regulations;

(j-ii) **'GNA Regulations'** means Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and any subsequent amendments or re-enactments thereof;"

(4) A new sub-clause (m-i) shall be included after subclause (m) of Clause (1) of Regulation 2 of the Principal Regulations as under:

"(m-i) **'LPS Rules'** means the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 as amended from time to time,"

- (5) Sub-clauses (h), (p), (s), (y) and (dd) of Clause (1) of Regulation 2 of the Principal Regulations shall be deleted.
- (6) A new Clause (3) shall be added after Clause (2) of Regulation 2 of the Principal Regulations as under:

"(3) Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof."

### 3. Amendment to Regulation 3 of the Principal Regulations:

(1) The words "amongst the DICs" after the words "shall be shared" in Clause

(1) of Regulation 3 of the Principal Regulations shall be deleted.

- (2) The word "drawee" shall be inserted before the word "DICs" in Clause (2) of Regulation 3 of the Principal Regulations.
- (3) Clause (3) of the Regulation 3 of the Principal Regulations shall be substituted as under:

"(3) Notwithstanding any provision to the contrary in the PPA entered into between the drawee DIC and the generating station or the seller, the bills for sharing of transmission charges shall be raised on the Drawee DICs in terms of these Regulations and the settlement of the transmission charges inter se between the Drawee DICs and the generating station or the seller, wherever necessary, shall be made in terms of the PPA or as per the mutual agreement between the concerned parties."

### 4. Amendment to Regulation 5 of the Principal Regulations:

(1) Clause (4) of Regulation 5 of the Principal Regulations shall be substituted as under:

"(4) The Yearly Transmission Charges for the National Component shall be shared by all the drawee DICs in proportion to their quantum of GNA and GNA<sub>RE</sub>."

### 5. Amendment to Regulation 6 of the Principal Regulations:

(1) Clauses (2) and (3) of Regulation 6 of the Principal Regulations shall be substituted as under:

"(2) Yearly Transmission Charges covered under sub-clauses (a) of Clause (1) of this Regulation shall be shared by drawee DICs of the receiving region in proportion to their quantum of GNA and GNA<sub>RE</sub>.

(3) Yearly Transmission Charges covered under sub-clause (b) of Clause (1) of this Regulation shall be shared by drawee DICs of the region in which the asset is located in proportion to their quantum of GNA and  $GNA_{RE}$ ."

## 6. Amendment to Regulation 7 of the Principal Regulations:

- (1) The words "along with their associated bays and downstream bays" shall be inserted before the words "planned for drawal" in Clause (1) of Regulation 7 of the Principal Regulations.
- (2) The words "Long Term Access plus Medium Term Open Access" shall be substituted with the words "quantum of GNA and GNA<sub>RE</sub>" in Clause (2) of Regulation 7 of the Principal Regulations.

## 7. Amendment to Regulation 8 of the Principal Regulations:

- (1) The words "and injecting DICs with untied LTA" after the words "drawee DICs" shall be deleted in Clause (3) of Regulation 8 of the Principal Regulations.
- (2) Clause (5) of Regulation 8 of the Principal Regulations shall be substituted as under:

"(5) Transmission charges under AC-BC shall be shared by all drawee DICs in proportion to their quantum of GNA and  $GNA_{RE}$ ."

## 8. Amendment to Regulation 9 of the Principal Regulations:

- The words "and each injection node with untied LTA" occurring after the words "drawal node" shall be deleted in Clause (7) of Regulation 9 of the Principal Regulations.
- (2) The Clause (8) of Regulation 9 of the Principal Regulations shall be substituted as follows:

"(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes located within the State control area, to determine the transmission charges for the State under AC- UBC:

Provided that drawee DICs (other than the distribution licensees of the State) located within State control area and having obtained separate GNA, which are not included in the GNA of the distribution licensees of the State, shall be apportioned the transmission charges under AC-UBC based on the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State:

Provided further that drawee DIC which is a regional entity, shall be apportioned the transmission charges under AC-UBC as per the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation."

(3) Clause (9) of Regulation 9 of the Principal Regulations shall be deleted.

### 9. Amendment to Regulation 11 of the Principal Regulations:

- (1) The main heading of Regulation 11 of the Principal Regulations shall be substituted as "Transmission charges for T-GNA and T-GNA<sub>RE</sub>".
- (2) Clauses (1) to (6) of Regulation 11 of the Principal Regulations shall be substituted by Clauses (1) to (3) as under:

"(1) T-GNA Rate (in Rs./MW/time-block) shall be published for each billing month by the Implementing Agency on its website which shall be calculated State-wise as under:

Transmission charges for all drawee DICs located in the State, for the billing month, as calculated in accordance with Regulation 5 to 8 of these

regulations (in rupees) X 1.10 / (number of days in a month X 96 X GNA and  $GNA_{RE}$  quantum , in MW, for all such drawee DICs located in the State considered for billing, for the corresponding billing period).

(2) Transmission charges shall be payable by the entities granted T-GNA or T-GNA<sub>RE</sub> under Regulation 26.1 of the GNA Regulations, as per the last published T-GNA rate for the State in which such entity is located.

(3) Transmission charges for T-GNA and T-GNA<sub>RE</sub> collected in a billing month, shall be reimbursed to the drawee DICs in proportion to their share in the first bill in the following billing month, after adjustment of such charges as per subclause (d) of Clause (2) of Annexure-III to these regulations."

## 10. Amendment to Regulation 12 of the Principal Regulations:

- (1) Clauses (1) and (2) of Regulation 12 of the Principal Regulations shall be substituted as under:
  - "(1) Transmission Deviation, in MW, shall be computed as under:
    - (a) For a generating station including ESS and captive generating plant, transmission deviation shall be net metered ex-bus injection, in a time block in excess of GNA of such entity:

Provided that for a hydro-generating station, schedules for overload capacity as permissible under the Grid Code during peak season shall not be considered for computing the transmission deviation:

Provided further that transmission deviation charges shall not be levied for the quantum of over-injection for providing primary response by a generating station, subject to verification of such over-injection by concerned RPC:

Provided also that each RPC shall issue necessary guidelines for

furnishing the data by the generating stations regarding their primary response.

(b) For a State, transmission deviation in a time block shall be net metered drawal in excess of sum of GNA and T-GNA for all drawee DICs which are intra-State entities in that State:

Provided that, where a State has net metered injection in a time block, transmission deviation in a time block shall be net metered injection in excess of sum of (i) GNA for all drawee intra-State entities in the State, (ii) GNA for injecting intra-State entities (not covered under GNA for the State) and (iii) T-GNA for injecting intra-State entities.

- (c) For a drawee DIC, which is a regional entity and not covered under State GNA, transmission deviation shall be net metered drawal in excess of sum of GNA and T-GNA of the said entity.
- (d) For a drawee DIC, which is a regional entity, having GNA<sub>RE</sub> or T-GNA<sub>RE</sub>, transmission deviation in a time block shall be net metered drawal in excess of scheduled drawl under GNA<sub>RE</sub> and T-GNA<sub>RE</sub> from identified sources as specified in subclauses (i) to (iii) under Regulation 13(2) of the Principal Regulations.

Provided that, if such an entity obtains additional GNA or T-GNA, as permitted under GNA Regulations, for purpose of drawl of power from sources other than identified sources as specified in subclauses (i) to (iii) of Regulation 13(2) of the Principal Regulations, transmission deviation in a time block shall be net metered drawal in excess of sum of [scheduled drawl under GNA<sub>RE</sub> and T-GNA<sub>RE</sub> from identified sources as specified in subclauses (i) to (iii) under Regulation 13(2) of the Principal Regulations + quantum of GNA + quantum of T-GNA].

(2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be

computed as under:

1.25 X (total transmission charges for all drawee DICs located in the State, (as calculated in accordance with Regulation 5 to 8 of these regulations) for the billing month in Rs.)/ (GNA and  $GNA_{RE}$  quantum in MW of such entities located in the State, considered for billing, for the corresponding billing period X number of days in a month X 96)."

(2) The word "drawee" shall be inserted before the word "DICs" in Clause (3) of Regulation 12 of the Principal Regulations.

### 11. Amendment to Regulation 13 of the Principal Regulations:

- (1) The words 'transmission charges and losses' shall be substituted with the words 'transmission losses' in Clause (1) of Regulation 13 of the Principal Regulations.
- (2) In sub-clause (c) to Clause (1) of Regulation 13 of the Principal Regulations, the date '31.12.2022' shall be substituted with the date and words '30.6.2023 or date of operation of the First amendment to these regulations, whichever is earlier'.
- (3) A new subclause (d) shall be added after subclause (c) of Clause (1) of Regulation 13 of the Principal Regulations as under:
  - "(d) generation based on solar, wind, solar-wind hybrid, Hydro PSP and BESS Projects whose bidding was completed on or before 15.1.2021 and which are declared under commercial operation within the date specified in their respective PPAs."
- (4) Clause (2) of Regulation 13 of the Principal Regulations shall be substituted by Clauses (2) and (2A) as under:

"(2) Waiver of transmission charges for the use of ISTS shall be applicable for scheduling power under GNA, GNA<sub>RE</sub> T-GNA and T-GNA<sub>RE</sub> from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with energy sourced

from REGS or RHGS or (iii) generation based on hydro power sources, subject to the following conditions:

- (a) REGS or RHGS based on wind or solar sources or Hydro PSP ESS which have declared commercial operation upto 30.6.2025 shall be considered for waiver of transmission charges. for a period of 25 years from date of COD.
- (b) Battery ESS charged with REGS or RHGS based on wind or solar sources who have declared commercial operation upto 30.6.2025 shall be considered for waiver of transmission charges for a period of 12 years from date of COD:
- (c) ESS shall be considered for waiver of transmission charges, when such ESS is meeting atleast 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar sources.
- (d) Generation from Solar PV generating station under SECI manufacturing linked capacity scheme (RFS No. SECI/C&P/RfS/2GW Manufacturing/P-3/R1/062019 dated 25.06.2019) for sale to entities having RPO irrespective of date of COD of such generating station shall be considered for waiver of transmission charges for a period of 25 years from date of COD.
- (e) Hydro generating station where (a) PPAs are signed on or after 1.12.2022 but on or before 30.06.2025 and (b) construction work is awarded on or before 30.06.2025 shall be considered for waiver of transmission charges under this Regulation, for a period of 18 years from the date of COD of the hydro generating station
- (f) REGS or RHGS based on wind or solar sources or Hydro PSP ESS or Battery ESS which are declared under commercial operation after 30.6.2025 and upto 30.6.2028 or new hydro projects where construction work is awarded and PPA is signed after 30.06.2025 shall be considered as follows:
  - I. REGS or RHGS based on wind or solar sources or Hydro PSP ESS or BESS ESS:

Category	Period of COD	Number of	% of drawl Schedule
		years from	from identified
		COD	generating station or
			ESS, to be considered
			under Step-1 under
			Annexure-III
REGS or	1.7.2025 to	25 years	75
RHGS based	30.6.2026		
on wind or	1.7.2026 to	25 years	50
solar	30.6.2027		
sources or			
Hydro PSP			
ESS	1.7.2027 to	25 years	25
	30.6.2028		
	After 30.6.2028		0
Battery ESS	1.7.2025 to	12 years	75
	30.6.2026		
	1.7.2026 to	12 years	50
	30.6.2027		
	1.7.2027 to	12 years	25
	30.6.2028		
	After 30.6.2028		0

# II. New hydro projects :

Date of signing of PPA	Number of	% of drawl Schedule from	
and award of	years from	identified generating station or	
construction work	COD	ESS, to be considered under	
		Step-1 under Annexure-III	
1.7.2025 to 30.6.2026	18 years	75	
1.7.2026 to 30.6.2027		50	
1.7.2027 to 30.6.2028		25	
After 30.6.2028		0	

(g) In case a generating station other than REGS replaces its scheduled generation by power supplied from identified source(s) under sub-clauses (i) and (ii) of clause (2) of Regulation 13 of these regulations irrespective of whether such identified sources are located within or outside the premises of the generating station, transmission charges shall be waived for drawee DICs of such generating station for the quantum of power replaced, subject to fulfilment of the conditions specified in sub-clauses (a) to (f).

(2A) The detailed methodology for calculating waiver under Clause (2) of this Regulation is specified at Annexure-III of these regulations."

(5) Clause (3) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(3) Where COD of a Connectivity grantee other than Renewable Power Park Developer is delayed on or before start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than start date of Connectivity, the Connectivity grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity which has not achieved COD:

Provided that where a Connectivity grantee is Renewable Power Park Developer and the generation capacity within the Renewable Power Park has not declared COD on or before start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than start date of Connectivity, the Renewable Power Park Developer shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to generation capacity which has not achieved COD:

Provided that Yearly Transmission Charges in respect of Associated Transmission System corresponding to the Connectivity capacity which have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations."

(6) Clause (4) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(4) Where one or more of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the Connectivity grantee seeks part effectiveness of its Connectivity as per Clause (a) of Regulation 22.4 of GNA Regulations, Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations."

- (7) The words 'generating station' shall be substituted with words 'Connectivity grantee' in Clause (6) of Regulation 13 of the PrincipalRegulations:
- (8) Clause (7) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(7) Where Connectivity is granted to a Connectivity grantee other than Renewable Power Park Developer, on margins of existing system or on the augmented system with no ATS, and if the COD of such Grantee is delayed beyond start date of connectivity, the Connectivity grantee shall, corresponding to the capacity that is delayed, pay transmission charges from the start date of such Connectivity at the rate of Rs. 3000/MW/month:

Provided that where a Connectivity grantee is Renewable Power Park Developer and the generation capacity within the Renewable Power Park has not declared COD on or before start date of Connectivity in terms of GNA Regulations, the Renewable Power Park Developer shall pay transmission charges from the start date of such Connectivity at the rate of Rs. 3000/MW/month corresponding to generation capacity which have not achieved COD: Explanation: Such amount received in a billing month, shall be reimbursed to the drawee DICs in proportion to their share in the first bill in the following billing month."

- (9) The words "Long Term Access" shall be substituted with the words "Connectivity" in Clause (8) of Regulation 13 of the Principal Regulations
- (10) Clause (9) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, and the Connectivity grantee has not achieved COD on or before COD of the dedicated transmission line, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned Connectivity grantee to the inter-State transmission licenseefrom the COD of the dedicated transmission line till COD of such Connectivity grantee and after which Yearly Transmission Charge for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of these regulations."

(11) Clause (10) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(10) Regional entity Generating station (a) drawing start-up power prior to COD or (b) drawing auxiliary power before or after COD through ISTS, shall pay transmission charges for such drawl, at T-GNA Rate for the State in which it is located and the amount so received in a billing month, shall be reimbursed to the drawee DICs in proportion to their share in the first bill in the following billing month"

(12) Clause (11) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(11) Transmission deviation charges shall not be levied for injection of infirm power prior to COD of a generating station."

- (13) The word 'or' shall be inserted after the subclause (c) in Clause (12) of Regulation 13 of the Principal Regulations.
- (14) New subclauses (d) to (g) shall be added after subclause (c) in Clause (12) of Regulation 13 of the Principal Regulations as under:

"(d) paid by the respective drawee DIC(s) of the State whose intra-state transmission system is delayed, till such intra-State transmission system achieves COD.

(e) paid by the Bulk consumer or distribution licensee granted approval to directly connect to ISTS, whose connecting transmission line to ISTS is delayed, till such line is connected to ISTS, or

(f) paid by the ESS whose project is delayed, till the ESS achieves COD.

(g) paid by the Renewable Power Park developer whose Park is delayed, till it is connected to ISTS."

## 12. Amendment to Regulation 14 of the Principal Regulations:

The words "and injecting DICs with united LTA" in Clause (1) of Regulation14 of the Principal Regulations shall be deleted.

### 13. Amendment to Regulation 15 of the Principal Regulations:

 (1) The subclause (a) of Clause (2) of Regulation 15 of the Principal Regulations shall be substituted as under:

"(a) The first bill of each billing month shall contain the transmission charges for the billing period determined in accordance with Regulations 5 to 8 of these Regulations as adjusted in accordance with Regulation 13 (2) of these regulations." (2) Sub-clause (b) of Clause (2) of Regulation 15 of the Principal Regulations shall be substituted as under:

"(b) The second bill shall be raised in the months of June, September, December and March every year for the quarter ending on 31<sup>st</sup> March, 30<sup>th</sup> June, 30<sup>th</sup> September and 31<sup>st</sup> December respectively to adjust variations on account of any revision in transmission charges allowed by the Commission, including incentives as applicable:

Provided that under-recovery or over-recovery of any amount on account of such revision in transmission charges in respect of a billing period shall be billed by the Central Transmission Utility to DICs in proportion to their first bill (as calculated after factoring clause (2) of Regulation 13 of these regulations) in the relevant billing month."

## 14. Amendment to Regulation 18 of the Principal Regulations:

(1) The Regulation 18 of the Principal Regulations shall be substituted as under:

"Late payment surcharge shall be payable by the concerned DIC as per the LPS Rules in case the payment of any bill for charges payable under these Regulations is delayed by a DIC, beyond the due date."

## 15. Amendment to Regulation 19 of the Principal Regulations:

- (1) The number and words "3 (three) months" in Clause (1) of Regulation 19 of the Principal Regulations shall be substituted with number and words "2 (two) months".
- (2) The words 'date of operationalization of Long Term Access or Medium Term Open Access' (occurring multiple times) in Clause (1) of Regulation 19 of the Principal Regulations shall be substituted with words 'effective date of GNA or GNA<sub>RE</sub>'.
- (3) Clause (7) of Regulation 19 of the Principal Regulations shall be substituted as under:

"In case of failure on the part of any DIC to maintain or replenish the Letter of Credit or such other instrument of payment security mechanism for the required amount, the defaulting DIC shall be liable for action in accordance with the LPS Rules."

## 16. Amendment to Regulation 21 of the Principal Regulations:

(1) Regulation 21 of the Principal Regulations shall be substituted as under:

"Failure on the part of a DIC to make payment of transmission charges against the bills by the due date under these regulations shall make such DIC liable for action by the Central Transmission Utility, on behalf of inter-State transmission licensee(s) in accordance with LPS Rules."

### 17. Amendment to Regulation 23 of the Principal Regulations:

 A new Clause (4) shall be added after Clause (3) of Regulation 23 of the Principal Regulations as under:

"(4) The Implementing Agency shall, within 45 (forty-five) days of the notification of this amendment, publish the revised detailed procedures for implementation of the provisions of this amendment after stakeholder consultation."

### 18. Amendment to Regulation 24 of the Principal Regulations:

 Sub-clause (b) of Clause (4) of Regulation 24 of the Principal Regulations shall be deleted.

### 19. Amendment to Regulation 25 of the Principal Regulations:

(1) The words "Long Term Access and Medium Term Open Access" shall be substituted by the word "GNA and GNA<sub>RE</sub>" in sub-clause (g) of Clause (1) of Regulation25 of the Principal Regulations.

- A new sub-clause (j) shall be added after sub-clause (i) of Clause (1) of Regulation25 of the Principal Regulations as under:
  - "(j) Detailed calculations as per Annexure -III."

### 20. Amendment in Annexure-1 of the Principal Regulations:

 Sub-clause (d) of Clause 5.16.3 of Annexure-1 of the Principal Regulations shall be substituted as under:

"(d) Modify the Marginal Flow file obtained at clause (c) above as follows:

- For generating stations reduce values of Marginal Participation Factors to zero."
- (2) Clause 5.16.4 of Annexure-1 of the Principal Regulations shall be deleted.

Sd/ (Harpreet Singh Pruthi) Secretary

#### Annexure-III

### Methodology of calculation of waiver of transmission charges

(1) <u>Methodology for calculation of waiver of transmission charges in respect of</u> <u>drawee DICs which have obtained GNA and GNA<sub>RE</sub></u>

(a) The transmission charges towards ISTS for each drawee DIC shall be computed in accordance with Regulations 5 to 8 of these regulations.

(b) The waiver of transmission charges shall be calculated in the following manner: -

(i) Waiver of a drawee DIC other than a drawee DIC which has obtained "GNA<sub>RE</sub>" shall be calculated based on the following formulae:

Waiver (%) = 100 X 
$$\frac{\sum_{n=1}^{T} \frac{SDRG}{SDTG}}{T}$$

Where,

- "SDRG" is the drawl schedule (in MW) through ISTS under GNA from the sources eligible for waiver under Regulation 13 of these regulations in nth block;
- "SDTG" is the total drawl schedule (in MW) under GNA through ISTS from all sources in nth block;

"n" is the nth time block

*"T" is number of time blocks in a month = 96 X number of days in a month* 

Provided that in case the "SDTG" for a time block is less than 75% of the maximum schedule corresponding to GNA, the "SDTG" shall be taken as 75% of maximum schedule corresponding to GNA for a time block.

(ii) Waiver of a drawee DIC which has obtained "GNA<sub>RE</sub>" shall be calculated based on the following formulae:

Waiver (%) = 100 X  $\frac{\text{sum of SDRG for all time blocks in the month}}{(\text{total number of time blocks in the month X 0.3 X GNARE})}$ 

Where,

"GNA<sub>RE</sub>" is the GNA to procure power only from the sources eligible for waiver under Regulation 13 of these regulations;

"SDRG" is the drawl schedule (in MW) in a time block through ISTS under GNA<sub>RE</sub> from the sources eligible for waiver under Regulation 13 of these regulations;

Provided that maximum waiver shall be limited to 100%:

Provided further that if such an entity draws power from any source other than the sources eligible for waiver under Regulation 13 (2) of these regulations, except after obtaining additional GNA or T-GNA or converting GNA<sub>RE</sub> into GNA by making an application to CTU, it shall be charged @TDR of the State in which such an entity is located.

- (c) Amount of waiver for each drawee DIC shall be determined by multiplying Waiver % calculated under sub-clause (b) with the transmission charges computed under sub-clause(a) of this Clause.
- (d) Transmission charges for each drawee DIC computed under sub-clause (a) shall be reduced by amount of waiver calculated at sub-clause (c) of this Clause.
- (e) Total amount of waiver shall be calculated as sum of amount of waiver for all drawee DICs calculated under sub-clause (c) of this Clause.
- (f) The first bill shall be sum of transmission charges as calculated at sub-clause (d) of this Clause and amount arrived at by apportioning the total amount of waiver as arrived under sub-clause (e), in proportion to transmission charges of each drawee DIC calculated as per sub-clause (d) of this Clause, and shall be used for billing under subclause (b) of Clause (2) of Regulation 15.

- (2) <u>Methodology of calculation of waiver of transmission charges in respect of</u> <u>drawee DICs which have obtained T-GNA or T-GNA<sub>RE</sub></u>
  - (a) The transmission charges for ISTS for T-GNA and T-GNA<sub>RE</sub> shall be computed in accordance with Regulation 11 of these regulations.
  - (b) The waiver of transmission charges shall be calculated in the following manner: -
    - (i) Waiver of a drawee DIC other than a DIC which has obtained "T-GNA<sub>RE</sub>" shall be calculated based on the following formulae:

Waiver (%) = 100 X 
$$\frac{\sum_{n=1}^{T} (\frac{SDRTG}{SDTTG})}{T}$$

Where,

"SDRTG" is the drawl schedule (in MW) through ISTS under T-GNA from the sources eligible for waiver under Regulation 13 of these regulations in nth block;

"SDTTG" is the total drawl schedule (in MW) under T-GNA through ISTS from all sources in nth block; and

"n" is the nth time block

*"T" is number of time blocks in a month = 96 X number of days in a month* 

Provided that in case the "SDTTG" for a time block is less than 75% of the maximum schedule corresponding to T-GNA, the "SDTTG" shall be taken as 75% of maximum schedule corresponding to T-GNA for a time block.

(ii) Waiver of a drawee DIC which has obtained "T-GNA<sub>RE</sub>" shall be calculated based on the following formulae:

Waiver (%) = 100 X (sum of SDRTG for all time blocks in the month) / (total number of time blocks in the month X  $0.3 \times T$ -GNA<sub>RE</sub>)

Where,

"T-GNA<sub>RE</sub>" is the T-GNA to procure power only from the sources eligible for waiver under Regulation 13 of these regulations;

"SDRTG" is the drawl schedule (in MW) through ISTS under T-GNA<sub>RE</sub> from the sources eligible for waiver under Regulation 13 of these regulations in a time block;

Provided that maximum waiver shall be limited to 100%:

Provided further that if such an entity draws power from any source other than the sources eligible for waiver under Regulation 13 (2) of these regulations, except after obtaining additional GNA or T-GNA or converting T-GNA<sub>RE</sub> into T-GNA by making an application to CTU, it shall be charged @TDR of the State in which such an entity is located.

- (c) Amount of waiver for each drawee DIC shall be determined by multiplying Waiver % calculated under sub-clause (b) with the transmission charges computed under sub-clause (a) of this Clause.
- (d) Amount of waiver for each drawee DIC as calculated under sub-clause (c) of this Clause shall be reimbursed from the already paid T-GNA or T-GNA<sub>RE</sub> charges on finalization of schedules, by 15th day of the next month.